

In Chamber

Case :- MISC. BENCH No. - 8402 of 2020

Petitioner :- Smt. Meera

Respondent :- State Of U.P.Throu.Addl. Chief Secy.Home Lko.And Ors.

Counsel for Petitioner :- Mohit Mishra

Counsel for Respondent :- G.A.

Hon'ble Anil Kumar,J.

Hon'ble Manish Mathur,J.

Heard learned counsel for the petitioner and learned Additional Government Advocate for the respondents.

Learned counsel for the petitioner submits that petitioner has approached Superintendent of Police, District Hardoi-opposite party no.3 for lodging the F.I.R., however no heed has been paid in the matter in question. So, the petitioner has approached this Court with the following main relief:-

"Issue a writ, order or direction in the nature of mandamus directing the opposite parties to register F.I.R. against accused person and arrest him."

After hearing learned counsel for the parties and going through the record as well as taking into consideration the law laid down by Hon'ble Apex Court in the case of **Lalita Kumari v. Government of Uttar Pradesh and others** reported in (2014) 2 SCC 1, we hereby direct the petitioner to approach Superintendent of Police, District Hardoi-opposite party no.3 with respect to the grievance which she has raised in the present writ petition and thereafter opposite party no.3 shall take appropriate steps in the matter in question as per law laid down by Hon'ble Apex Court in the case of **Lalita Kumari** (supra).

With the above observations, the writ petition is **disposed of**.

Order Date :- 3.6.2020

kvg/-

**MANISH  
MATHUR**

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b081972702845841183e72a820be097d  
8ab8270d5aa65c, cn=MANISH  
MATHUR  
Location: Lucknow

**Justice  
Anil  
Kumar**

Digitally signed by Justice Anil Kumar  
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Aligarh, Lucknow", cn=Justice high  
court aligarh, o=ALLAHABAD  
HIGH COURT, cn=Justice Anil  
Kumar  
Location: Lucknow